

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:30
ANSWERED ON:17.02.2009
SPECIAL ECONOMIC ZONES
Chinta Mohan Dr. ;Suman Shri Ramji Lal

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether certain Special Economic Zones (SEZs) approved by the Government have not started functioning or are lying closed;
- (b) if so, the details thereof, locationwise alongwith the reasons therefor; and
- (c) the details of the steps taken by the Government including the time frame fixed for making all the approved SEZs functional?

Answer

MINISTER OF COMMERCE AND INDUSTRY(SHRI KAMAL NATH)

a)to c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 30 FOR ANSWER ON 17TH FEBRUARY 2009 REGARDING " SPECIAL ECONOMIC ZONES"

- (a) The Special Economic Zones are set up as per the provisions of SEZ Act and Rules which came into force in February 2006. Till date, 560 Formal Approvals have been granted for setting up of SEZs, out of which 283 have been notified. 87 SEZs have commenced exports.
- (b) The state-wise list of Special Economic Zones that have been formally approved but yet to be notified is annexed.
- (c) The letter of formal approval granted to the developer is valid for a period of three years within which time, effective steps have to be taken by the developer to implement the approved proposal. The Board of Approval for Special Economic Zones, on an application by the developer or co-developer, for reasons to be recorded in writing, may extend the validity period for a further period not exceeding two years.